

**FORM NO. 119**

**Application to the Dispute Resolution Committee under section 379 of the Act**

<b>Part-A: Personal Information</b>			
<b>1.</b>	Name		(Refer Note 1)
<b>2.</b>	Address		(Refer Note 2)
<b>3.</b>	Permanent Account Number (PAN)		
<b>4.</b>	Tax Deduction and Collection Account Number (if any)		
<b>5.</b>	Contact Details		
	Mobile Number		Country Code
			Number
Email ID			
<b>Part B: Order against which application is filed</b>			
<b>6.</b>	Tax year in connection with which the application is preferred		
<b>7.</b>	Details of specified order against which application is filed		
	(i)	Section and sub-section of the Act	
	(ii)	Date of Order	dd/mm/yyyy
	(iii)	Date of service of Order / Notice of Demand	dd/mm/yyyy
<b>8.</b>	Income-tax Authority passing the specified order		
<b>Part C: Application Details</b>			
<b>9.</b>	(i)	Amount of Income Assessed	
	(ii)	Total Addition to Income	
	(iii)	In case of Loss, total disallowance of Loss in assessment	
	(iv)	Amount of Addition/ Disallowance of Loss disputed in application	
	(v)	Amount of Disputed Demand (Enter Nil in case of Loss)	
<b>Part D: Pending Application</b>			
<b>10.</b>	(i)	Whether an application in relation to any other tax year is pending in the case of the assessee with any Dispute Resolution Committee  <i>(Select One)</i>	(i) Yes (ii) No
	If reply to row 10(i) is yes, then provide following		
	(ii)	Dispute Resolution Committee, with whom the application is pending	
	(iii)	Application Number	
	(iv)	Date of filing of Application	dd/mm/yyyy
	(v)	Tax year in connection with which the application has been preferred	
	(vi)	Income-tax Authority passing the specified order	
	(vii)	Section and sub-section of the Act, under which the specified order has been passed	
	(viii)	Date of such Order	dd/mm/yyyy
	<b>Part E: Details of Taxes paid</b>		
<b>11.</b>	(i)	Where a return has been filed by the assessee for	(i) Yes

		the tax year in connection with which the application is filed, whether tax due on income returned has been paid in full  <b>(Select One)</b>	(ii) No (iii) Not Applicable		
If reply to row 11(i) is Yes, then enter details of Return of Income (RoI) and taxes paid					
(ii)	Acknowledgement number				
(iii)	Date of filing of RoI		dd/mm/yyyy		
(iv)	Total Income as per RoI				
(v)	Total tax due as per RoI				
(vi)	Total tax paid				
<b>Part F: Statement of facts, Grounds of application and additional evidence</b>					
<b>12.</b>	Statement of Facts				
	(i)	Facts of the Case		(Refer Note 3)	
(ii)	List of documentary evidence relied upon				
<b>13.</b>	(i)	Whether any documentary evidence other than the evidence produced during the course of proceedings before the Income-tax Authority has been filed  <b>(Select One)</b>		(i) Yes (ii) No	
	(ii)	If reply to row 13(i) is Yes, furnish the list of such documentary evidence		(Refer Note 3)	
<b>14.</b>	Grounds of Application consisting of each ground		(Refer Note 3)		
<b>Part G: Application filing details</b>					
<b>15.</b>	Details of application Fees Paid				
		BSR Code	Date of payment	Sl. No. of Challan	Amount
<b>Form of verification</b>					
<p>I, _____ [name in full and in block letters] *son/daughter/spouse of _____ having PAN _____ of _____ [name of the entity], do hereby declare that what is stated above is true to the best of my information and belief. It is also certified that no additional evidence other than the evidence stated in row 13(ii) above has been filed. I further declare that I am making the declaration in my capacity as _____ [designation] and that I am competent to make this declaration and verify it.</p>					
Place:					
Date:	_____ <b>(Signature)</b>				
Name: _____ Designation: _____					

**Notes:**

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain Flat/Door/Block number, Name of the premises, Road/Street/Lane,

Area/locality, Town/City/District, State, PIN/ZIP Code.

3. With respect to Sl. No. 12, 13, 14 following details shall be provided as annexures, namely:

Annexure	Particulars
A-1	Facts of the Case in row 12(i)
A-2	List of documentary evidence relied upon in row 12(ii)
A-3	List of documentary evidence other than the evidence produced during the course of proceedings before the Income-tax Authority in row 13.
A-4	Grounds of Application consisting each ground in row 14.

4. Amount to be filled in ₹ unless otherwise provided.

5. Some of the Information in the form would be pre-filled to the extent possible.